

on the 14th September, 1965 at Thana on Bombay-Kalyan broad-gauge line has been completed;

(b) if so, the causes of the collision; and

(c) whether responsibility has been fixed on the persons concerned?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) to (c). The Additional Commissioner of Railway Safety, Bombay held a statutory enquiry into this accident. He has not finalised his report as yet.

#### Electrification of Madras-Vijayawada Railway Line

520. Shri M. S. Murti: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 892 on the 27th August, 1965 regarding electrification of Madras-Vijayawada railway line and state:

(a) whether any decision has since been taken in the matter; and

(b) if so, the details thereof

The Deputy Minister in the Ministry of Railways (Shri Sham Nath): (a) and (b). The electrification of Madras-Vijayawada Section has been included in the tentative proposals for electrification of tracks in the 4th Plan. The detailed survey of the section is proposed to be undertaken during 1965-66.

#### Import of Drum Sheets

521. Shri Dinen Bhattacharya:  
Dr. Eanan Sen:  
Shri Subodh Hansda:

Will the Minister of Steel and Mines be pleased to state:

(a) whether Government have issued an import licence to the Indian Oil Corporation for importing 18 gauge drum sheets;

(b) if so, the amount of foreign exchange involved in it;

(c) whether these sheets can be manufactured indigenously; and

(d) if so, the reasons for granting such a licence?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). Yes, Sir. An import licence for a value of Rs. 25 lakhs for 18 gauge sheets was issued to the Indian Oil Corporation in the licensing period October 1963—March 1964 for import from the Rupee-payment area. Another licence for Rs. 20.75 lakhs was also issued in the April-September 1964 period for 21-24 gauge sheets, which was later provisionally amended to cover 18-24 gauge sheets, subject to Government's approval being obtained. Government, however, felt that the Indian Oil Corporation's requirements could be met indigenously. The licence is being surrendered and the Corporation are placing their order on the Rourkela Steel Plant.

(c) and (d). Although 18 gauge sheets are manufactured indigenously their import was being allowed as the indigenous supply was short of the total requirements.

#### Cement Corporation

522. Shri Kajrolkar: Will the Minister of Industry and Supply be pleased to state:

(a) whether it is a fact that the allotment for Cement Corporation for its crash programme for the Fourth Five Year Plan has been cut down by the Planning Commission;

(b) if so, what was the target and by how much it has been cut down; and

(c) whether the Cement Corporation will now be able to achieve its production targets?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) to (c). The target for cement production and capacity for the Fourth Five Year